

6.1.2003

Hon' Mr. Justice R.R.K. Trivedi, VC
Hon' Maj Gen. K.K. Srivastava, A.M.

We have heard Shri G.S. Srivastava, learned counsel for the applicant and Shri R.P. Singh, holding brief of Shri B.P. Singh, learned counsel for the respondents.

In this OA the relief has been claimed against BSNL which is a corporation, in respect of which notification under section 14 (2) of the A.T. Act, 1985 has not been issued by the Central Govt., this OA is not legally maintainable. The legal position in this regard is well settled in view of the Division Bench Judgement of Delhi High Courtⁱⁿ WP No. 2027 of 2001 decided on 24.8.2001 and judgement of Mumbai Bench reported in 2002 (3) ATJ Pg 1. The OA is accordingly not maintainable and is dismissed as such. No cost.



A.M.



V.C.

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